

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No. 179/2003 In
C.P. No. 227 of 2002

C.P. No. 242/2002

C.P. No. 476/2002

In

O.R. No. 32/2002

New Delhi, this the 23rd day of July, 2003

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

Sanjiv Lochan Gupta and Others

Review Applicants

Versus

Narendra Prasad and Others

..Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (A)

The present RA No.179/2003 has been filed by the applicants for review of the order passed in CP Nos. 227, 242 and 476 of 2002 In OA No.32/2002.

2. In the RA the review applicants are again trying to reargue the whole case and have taken the same grounds which he had taken while arguing the CPs. While delivering the judgment, all the grounds were considered in depth. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.

Rakesh

(GOVINDAN S. TAMPI)
MEMBER (A)


KULDIP SINGH
MEMBER(JUDL)